

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 449
ANSWERED ON 06.02.2023

LICENSE FOR MINES

449. SHRI K. C. VENUGOPAL:

Will the Minister of MINES be pleased to state:

(a) whether Government intends to fix maximum area for prospecting license and mining lease of major minerals under section 6(1)(a) & (b) of the Mines and Minerals Development and Regulation (MMDR) Act, 1957; and

(b) if so, till when and if not, the reasons therefor?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) & (b): Ministry of Mines has invited comments/suggestions of the stakeholders viz., Central Government Ministries/Departments, States Governments and Union Territories, mining industry, industry associations, general public, and other persons and entities concerned on the proposal to fix mineral-wise maximum area limit for mineral concessions.
